

Listed on :
Court No. :
Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 2121 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 8852 OF 2013
(Application for bail)

Subhash Singh		...Petitioner
	VERSUS	
State of Uttar Pradesh		...Respondent

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 3062 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 8770 OF 2013
(Application for bail)

Ravindra Yadav		...Petitioner
	VERSUS	
State of Uttar Pradesh		...Respondent

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 16th August, 2013 when the Court was pleased to pass the following order:

"Exemption granted.
Issue notice returnable in six weeks.
Dasti, in addition, is permitted to be
served on the standing counsel for the State.
Prayer for bail will be considered after
respondent enters appearance."

Accordingly Show Cause Notice returnable on 7th October, 2013 was issued to the Respondent/State by registered post A.D. on 23rd August, 2013 and notice was also issued to Counsel for the Petitioner for effecting dasti service on the Respondents in both matters.

:2:

Mr. M.R. Shamshad, Advocate has on 25th September, 2013 filed Vakalatnama/Appearance on behalf of Respondent/State in both matters.

Service of Show Cause Notice is complete in both matters.

The matters are listed before the Hon'ble Court with this office report.

DATED this the 1st day of October, 2013.

Copy to :

Mr. Naresh Kumar, Advocate
Mr. M.R. Shamshad, Advocate

ASSISTANT REGISTRAR

c4/dk

ASSISTANT REGISTRAR